

FORMER RULERS' DEMAND FOR REFER-
RING PRIVY PURSES ISSUE TO SUPREME
COURT

121. DR. BHAI MAHAVIR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have taken any decision on the demand of the former rulers that the question of privy purses should be referred to the Supreme Court for its opinion and further steps should be taken thereafter only; and

(b) if so, what are the details of the decision?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) and (b) While Government consider that it is not necessary to seek the opinion of the Supreme Court, representations made to the President in this regard are under examination.

हिमाचल प्रदेश को पूरे राज्य का दर्जा दिये जाने के संबंध में मुख्य मंत्री का वक्तव्य

122. डा० भाई महावीर :

श्री मान सिंह वर्मा :

श्री लाल आडवाणी :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि : (क) क्या सरकार का ध्यान हिमाचल प्रदेश के मुख्य मंत्री द्वारा 15 अप्रैल, 1970 को ऊना में दिये गये आशय के वक्तव्य की ओर दिलाया गया है कि हिमाचल प्रदेश की शीघ्र ही पूरे राज्य का दर्जा मिलने वाला है; और

(ख) यदि हां तो क्या सरकार को इस कथन के आधारों का पता है, यदि हां, तो वह क्या है ?

†[CHIEF MINISTER'S STATEMENT ABOUT STATEHOOD FOR HIMACHAL PRADESH

122. DR. BHAI MAHAVIR :

SHRI MAN SINGH VARMA :

SHRI LAL K. ADVANI :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government's attention has been drawn to a statement made by the Chief Minister of Hima-

chal Pradesh in Una on the 15th April, 1970, to the effect that Himachal Pradesh would soon get the status of a full statehood; and

(b) if so, whether Government are aware of the grounds for this assertion; if so, what are those?]

गृह-कार्य मंत्रालय ने राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) और (ख) सरकार ने यह समाचार देखा है। इस संघ राज्य-क्षेत्र की वित्तीय जीवनक्षमता का उसको पूर्ण राज्य का दर्जा देने की व्यवहार्यता का मूल्यांकन करने की दृष्टि से अध्ययन किया जा रहा है और इस संबंध में अभी तक कोई निर्णय नहीं किया गया है। मुख्य मंत्री द्वारा दिया गया वक्तव्य प्रत्यक्षतः स्थिति का उनका अपना मूल्यांकन है।

†[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b) Government have seen the press report. A study of the financial viability of the Union territory with a view to assessing the feasibility of conferring statehood is being made and no decision has been reached in the matter so far. The statement made by the Chief Minister is obviously his assessment of the situation.]

सुन्दरबन क्षेत्र में सशस्त्र पाकिस्तानी नौकाओं की गतिविधियां

123. डा० भाई महावीर :

श्री मान सिंह वर्मा :

श्री लाल आडवाणी :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पश्चिम बंगाल के कुछ विधायकों तथा संसद सदस्यों ने सरकार का ध्यान सुन्दरबन क्षेत्र में सशस्त्र पाकिस्तानी नौकाओं की रोकने के लिए क्या कदम उठाये गये हैं ?

(ख) यदि हां, तो घुसपैठ की संभावना को रोकने के लिए क्या कदम उठाये गये हैं ?

†[ACTIVITIES OF PAKISTANI ARMED BOATS IN SUNDARBAN

123. DR. BHAI MAHAVIR :

SHRI MAN SINGH VARMA :

SHRI LAL K. ADVANI :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the attention of the Government of India has been drawn by some M.L.A.s and M.P.s from West Bengal to the activities of Pakistani armed boats in the Sundarban area; and

(b) if so, what steps have been taken to check the likely infiltration on this account?]

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) जी हाँ। सरकार को इस विषय में पश्चिम बंगाल के एक संसद सदस्य से एक पत्र प्राप्त हुआ है। उस क्षेत्र में सीमा सुरक्षा दल के प्राधिकारियों से भी ऐसी गति-विधियों के बारे में सूचना मिली थी।

(ख) निरोधात्मक उपाय मजबूत कर दिये गये हैं। इनमें सम्बन्धित सीमावर्ती तट-बर्ती क्षेत्रों का सीमा सुरक्षा दल द्वारा कड़ी गश्त लगाया जाना शामिल है।

†[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir. Government have received a letter from an M. P. from West Bengal on this subject. Information had also been received about such activities from the B. S. F. authorities in this area.

(b) Preventive measures, including intensive patrolling by the Border Security Force of the concerned border coastal areas, have been strengthened.]

NAXALITE ACTIVITIES IN ASSAM

124. SHRI C. D. PANDE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the attention of the Government of India has been drawn to a statement made by the Revenue

†[] English translation.

Minister of Assam in the State Assembly regarding subversive activities carried on by Naxalites in that state; and

(b) if so, the measures taken by the Central Government to check these anti-national activities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir.

(b) A close watch is being kept on the activities of extremists in Assam and all reasonable assistance required by the State Government is also provided by the Centre.

ABOLITION OF THE PRIVILEGES OF ICS

125. SHRI J. P. YADAV :

SHRI M. V. BHADRAM :

SHRI BALACHANDRA MENON :

SHRI CHITTA BASU :

SHRI BANKA BEHARY DAS :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) what are the rights and privileges of the persons belonging to the I.C.S. cadre; and

(b) whether Government propose to abolish them or propose to continue the privileges granted to them by the Britishers; if so, what are the reasons for continuing these privileges and, if not, by when they will be abolished?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b) The service conditions in the matters of remuneration, pension, leave of the I. C. S. and other Secretary of State Service officers and disciplinary matters, were protected under Article 314 of the Constitution. A statement showing principal differences in service conditions of I.C.S. vis-a-vis I. A. S. is annexed. [See Appendix LXXII, Annexure No. 3]. The Government had supported the bill to delete article 314 of the Constitution moved by Shri Madhu Limaye, but it could not get the requisite majority.